

IN THE HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD

FRIDAY, THE TWENTY FIFTH DAY OF OCTOBER  
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE

ARBITRATION APPLICATION NO: 224 OF 2024

**Between:**

Dr. Chagaleti Siddhartha, S/o C. Gangulaiah, Age about 47 years, Occ - Doctor R/o  
H.No.1-3-89, Sai Krishna Colony, Budvel, Rajendranagar, Hyderabad.

...APPLICANT

**AND**

Incor Padmachandra Hospitals Pvt. Ltd, Represented by Its CEO, Dr. Nageshwar  
Rao K Registered Office at 4696-35-1, Bhudhwar peta, Kurnool, Andra Pradesh.  
Presently R/o at Chief operating officer, Omni Hospital, Mumbai Highway, Opp: Big  
Bazar, Balaji Nagar, Kukkatpally, Hyderabad.

...RESPONDENT

Arbitration Application under 11 (6) of Arbitration and Conciliation Act, 1996  
praying that this Hon'ble Court may be pleased

a. to appoint an arbitrator in terms of Cl. 11 of the professional consultancy  
agreement dated 11/07/2018 between the applicant and the respondents to  
resolve the disputes.

b. Award costs of the application

**Counsel for the Applicant: SRI K. GIRIDHAR RAJU**

**Counsel for the Respondent: NONE APPEARED**

**The Court made the following: ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE**

**ARBITRATION APPLICATION No.224 of 2024**

**ORDER:**

Mr. K.Giridhar Raju, learned counsel for the applicant.

None has appeared for the respondent despite service of notice.

2. This application is filed under Section 11(6) of the Arbitration and Conciliation Act, 1996. The applicant seeks appointment of an arbitrator to resolve the dispute between the parties.

3. The parties have entered into Professional Consultancy Agreement dated 11.07.2018. Clause 11 thereof contains an arbitration clause and the same is extracted below for the facility of reference:

“11. The construction, validity and performance of this agreement shall be governed in all respects by the laws of India. All dispute and differences arising out of or in connection with this agreement shall be settled by arbitration by a sole arbitrator

who shall be mutually acceptable to the parties hereto. Such arbitration will take place in accordance with the provisions of the Arbitration and Conciliation Act, 1996 or as amended from time to time. The language of the arbitration proceedings shall be conducted in English. The place of arbitration shall be Hyderabad, India.”

4. A dispute has arisen between the parties. The applicant invoked the arbitration clause and sent a notice dated 17.06.2023 to the respondent and the respondent took notice by filing a reply on 28.07.2023.

5. I have heard learned counsel for the applicant.

6. The dispute that has arisen between the parties needs to be resolved in the manner agreed to by the parties under the Professional Consultancy Agreement dated 11.07.2018.

7. Therefore, Mr. K.Ajitha Simha Rao, former District Judge (resident of Plot No.30, Gunja Sreenivas Colony, Opp. Vaishnavi Enclave, Pet Bahseerabad, Hyderabad-14 or Flat No.201, V.R.Mansion Sreeni Enclave,

4<sup>th</sup> Gate H.T.Lane, Pet Basheerabad, Huyderabad-14, Phone No.9440128299) is appointed as sole arbitrator to adjudicate the dispute between the parties. The parties shall appear before the Arbitrator along with a copy of this order. Thereupon, the sole arbitrator shall proceed with the arbitral proceedings in accordance with law. Needless to state that it is open to the parties to urge all such contentions as are permissible in law.

8. Accordingly, the Arbitration Application is allowed.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

Sd/- M. VIJAYA BHASKER  
JOINT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. Mr. K. Ajitha Simha Rao, Former District Judge, Resident of Plot No.30, Gunja Sreenivas Colony, Opp. Vaishnavi Enclave, Pet Basheerabad, Hyderabad-14 Flat No.201, V.R.Mansion Sreeni Enclave, 4<sup>th</sup> Gate H.T.Lane, Pet Basheerabad, Hyderabad-14, Phone No.9440128299 (By **Special Messenger**)
2. One CC to Sri K. Giridhar Raju, Advocate [OPUC]
3. Two CD Copies  
(along with a copy of affidavit and material papers)

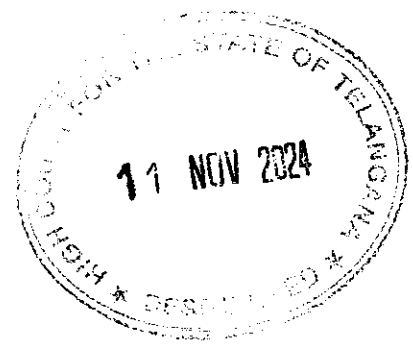
Plp/gh

**HIGH COURT**

**DATED:25/10/2024**

**ORDER**

**ARBAPPL.No.224 of 2024**



**ALLOWING THE ARBITRATION  
APPLICATION**

5  
L.B  
8/11/24